

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH: KOLKATA**

MEMORANDUM OF APPLICATION

(Under Section 18(1) read with Sections 14, 15 & 17 of the National Green
Tribunal Act, 2010)

Original Application No: 37/2026/EZ

Between:

Deba Prasad Sahoo

..... Applicant

And

**Department of Water Resources
Govt of Odisha and Ors.**

..... Respondents

INDEX

Sl. No.	Description of Documents	Pages
1	Memo of Parties	1-2
2	Synopsis	3
3	List of Events	4
2	Original Application	5-9
3	Grounds	10
4	Limitation	11
5	Prayers	12-13
6	Verification	14
7	Annexure – 1: Canal Water Pollution Pictures	15-30
8	Annexure – 2: Grievance filed before Chief Secretary	31-36
9	Annexure – 3: Enquiry Report of Canal Authority	37-38
10	Annexure – 4: Grievance filed before Hon'ble NHRC	39-41
11	Affidavit	42

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH: KOLKATA**

Original Application No: _____
(Under Section 14, 15 R/W Section 18(1) & (2) of the National
Green Tribunal Act, 2010)

Between:

Deba Prasad Sahoo **Applicant**

-Vrs-

**Department of Water Resources
Govt of Odisha and Ors.**

..... **Respondents**

MEMO OF PARTIES

1. Deba Prasad Sahoo, aged 34 years, S/o – Shri Debendra Kumar Sahoo, At – Remuan, Ward No – 12, P.O – Talcher, Dist – Angul, 759100, Odisha

..... **Applicant**

-Versus-

1. Department of Water Resources, Govt of Odisha, represented by Development Commissioner-cum-Additional Chief Secretary, Rajiv Bhawan, Keshari Nagar, 751001, Bhubaneswar, Odisha
Email: wrsec.or@nic.in
2. Engineer in Chief, Department of Water Resources, Govt of Odisha, Rajiv Bhawan, Keshari Nagar, 751001, Bhubaneswar, Odisha
Email: eic-wr.od@nic.in

3. Member Secretary, State Pollution Control Board, A-118, Unit – VII, Nilakantha Nagar, Bhubaneswar, 751012, Email: member.secy@ospcoard.org
4. State of Odisha represented by Chief Secretary, Govt of Odisha, Lokseva Bhawan, Bhubaneswar, 751001
Email: csori@nic.in
5. Chief Engineer, Rengali Right Irrigation Project, Mahisapat, Dhenkanal, 759001
Email: cerrpdkl@gmail.com
6. Superintending Engineer, Rengali Right Canal Division No – II, Dhenkanal, 759001
Email: eerrc2dkl@gmail.com
7. District Magistrate & Collector, Angul, 759122
Email: dm-angul@nic.in
8. Executive Officer, Talcher Municipality, Talcher Town, Dist – Angul, 759107
Email: e.o.talcher@gmail.com

.....Respondents

Date: 26th December 2025
Talcher, Odisha

Deba Prasad Sahoo

Applicant in Person

MOB - 9124404242

SYNOPSIS

The present Original Application is filed under Sections 14 and 15 of the NGT Act, 2010 seeking protection of the environment and public health from severe pollution of the Rengali Right Canal at Talcher, Odisha. The canal is a vital irrigation source under the Brahmani River Basin, catering to large agricultural areas across Angul, Dhenkanal, Jajpur and Cuttack.

Due to persistent and indiscriminate dumping of municipal solid waste, plastics, medical waste, and other pollutants, the canal water has turned black and become unfit for irrigation, resulting in soil degradation, reduced crop yield, groundwater contamination, and serious public health risks. The pollution is primarily attributable to the failure of Talcher Municipality to implement the Solid Waste Management Rules, 2016.

Despite prior grievances filed before the Chief Secretary, Government of Odisha, and inspections conducted by competent irrigation authorities confirming severe contamination, no remedial action has been taken. The continued inaction constitutes violation of the Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974, and constitutional mandates under Articles 47 and 48A.

Hence, the Applicant seeks urgent intervention of the Hon'ble National Green Tribunal to issue appropriate directions for restoration of the canal, enforcement of waste management laws, and protection of environment and public health.

List of Dates/Events

11th May 2023 – Complaint filed before Chief Secretary Odisha

11th May 2023 – Complaint transferred to Water Resources Odisha

11th May 2023 – Same complaint filed before Hon'ble NHRC

20th June 2023 – NHRC complaint transferred to OHRC

13th July 2023 – Assistant Executive Engineer Talcher Canal Division submitted
report

26th July 2023 – Superintending Engineer Renali Right Canal Division-II submitted
report

12th Sep 2023 – Chief Secretary disposed the grievance

21st Dec 2025 – Witnessed repetition of water pollution by public and took
photographs

26th Dec 2025 – Filed application before Hon'ble NGT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH: KOLKATA**

MEMORANDUM OF APPLICATION

(Under Section 18(1) read with Sections 14, 15 & 17 of the National Green Tribunal Act, 2010)

Original Application No: _____

Between:

Deba Prasad Sahoo

..... Applicant

And

**Department of Water Resources,
Govt of Odisha and Ors.**

..... Respondents

IT IS MOST RESPECTFULLY SHOWN:

1. The address of the applicant as given above for the service of notices of this application and the addresses of the respondents are as given above for service of notices of the applicant.
2. That, present application is being filed under section 14 & 15 of the National Green Tribunal Act, 2010 for the protection of environment from polluters as well as safeguard of public health.
3. That, applicant is a public-spirited person concerned with environmental protection and public health in the locality. The Applicant has been documenting civic issues, including environment pollution, for community awareness and legal remedies.

BRIEF FACTS OF THE CASE:

4. That, Rengali Right Canal in Odisha is a major irrigation project under the Brahmani River Basin, aiming to irrigate vast areas in Angul, Dhenkanal, Jajpur, and Cuttack districts, providing water for Khariff and Rabi crops via extensive canal systems.
5. That, it was initiated decades ago with an aim to provide irrigation to over 2,18,392 hectares of farmland through left and right canal systems, including flood control in the Brahmani river delta.
6. That, however, the canal section at Talcher now suffers from severe pollution, with water turning black due to indiscriminate dumping of all types of waste, including domestic garbage, industrial effluents, medical waste, and non-biodegradable plastics by local residents, industries, and passersby.

(Photographs attached as Annexure – 1)

7. That, contaminated water renders it unsafe for irrigation, damages soil fertility, reduces crop yields by up to 50%, and contaminates groundwater, posing risks to public health such as water-borne diseases. The black-colored water indicates high levels of organic and chemical pollutants, violating water quality standards for irrigation under the Environment (Protection) Act, 1986, and Water (Prevention and Control of Pollution) Act, 1974.

8. That, on 11th May 2023, the Applicant filed a Grievance Petition vide CS2023218100 before the Chief Secretary, Government of Odisha, seeking redressal of the matter. Subsequently, the grievance was forwarded to the Department of Water Resources for appropriate action. This prior representation underscores the ongoing regulatory inaction prompting the present application.

(Photographs attached as Annexure – 2)

9. That, consequent to the aforesaid grievance, the Assistant Executive Engineer, Talcher Canal Sub-Division, and the Superintending Engineer, Rengali Right Canal Division-II, Dhenkanal, conducted field inspections and submitted their reports to the Chief Engineer, Rengali Right Irrigation Project, Dhenkanal. Both officers unanimously confirmed severe pollution of the canal water in the Talcher stretch and attributed the contamination primarily to the Talcher Municipality's failure in managing urban solid waste, which is being indiscriminately dumped into the canal. Despite these official findings, no remedial measures have been implemented to date, exacerbating the environmental degradation.

(Photographs attached as Annexure – 3)

10. That, on the same date, the Applicant approached the Hon'ble National Human Rights Commission seeking appropriate directions for redressal. The NHRC subsequently transferred the matter to the Odisha Human Rights Commission for necessary action; regrettably, the OHRC has taken no discernible steps to address the grievance.

(Photographs attached as Annexure – 4)

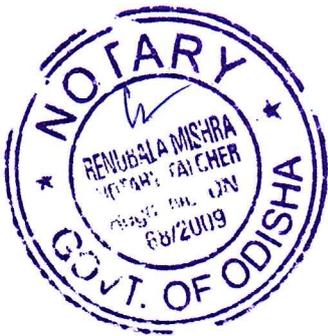
- 11.** That, the local municipal authority, namely Talcher Municipality, has completely failed in the strict implementation of the Solid Waste Management Rules, 2016, leading to rampant and indiscriminate dumping of urban garbage into the Rengali Right Canal. This dereliction of duty has directly resulted in the severe contamination of vital irrigation water sources, endangering public health, agriculture, and the environment in the Talcher area. Such regulatory lapse constitutes a grave violation of constitutional mandates under Articles 47 and 48A.
- 12.** That, non-biodegradable polythene carry bags constitute the predominant pollutant contaminating the canal water. Despite the statutory prohibition on their sale and use under various regulations, vendors indiscriminately provide food items, vegetables, and other goods in polythene bags. Post-consumption, these plastics are recklessly discarded into roadsides, canals, rivers, and public spaces, inflicting irreversible ecological damage without decomposing in soil.
- 13.** That, a majority of households and shopkeepers indiscriminately discards polythene waste in public places and openly burn it, resulting in severe air pollution. This unlawful practice releases toxic fumes and particulate matter, posing imminent threats to public health and respiratory well-being in the Talcher region. Such violations exacerbate the multifaceted environmental crisis stemming from inadequate waste management.

14. That, the cause of action in the present matter is continuing in nature, with persistent regulatory failures and unabated environmental degradation. Despite exhaustive prior representations to administrative and human rights authorities, no effective remedial action has been forthcoming. Consequently, the Applicant has no other efficacious remedy available except to invoke the jurisdiction of this Hon'ble Tribunal for urgent directions and relief.

Date: 26th December 2025
Talcher, Odisha

Deba Prasad Sahoo

Signature of Applicant



2-1-2026

Renubala Mishra
Notary Talcher
Govt. of Odisha
Regd No-ON-68-2009

**DEBA
PRASAD
SAHOO**

Digitally signed
by DEBA
PRASAD SAHOO
Date: 2025.12.26
14:26:40 +05'30'

GROUNDS

The application, amongst others, is being filed on the following grounds:

- Because dumping of waste by local public is in violation various environment protection laws & waste management rules.
- Because authorities failed to take appropriate action to prevent canal water pollution which is contrary to the constitutional mandate under Article 48A, which directs the State to “protect and improve the environment and to safeguard the forests and wild life of the country”.
- Because Municipal Authority has failed to ensure strict implementation of solid waste management rules in the area and cleaning of this canal.
- Because authorities of Rengali Right Canal Division & Department of Water Resources failed to take appropriate action except putting onus on Talcher Municipality.

LIMITATION

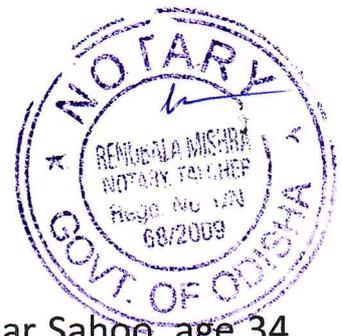
That present application is within limitation as the same is preferred before the stipulated time period u/s 14 of the National Green Tribunal Act 2010 which is a continuous cause of action. Thus the cause of action is a continuous one and hence the present application is filed within limitation period.

PRAYERS

In light of the above, the applicant most respectfully prays that this Hon'ble Tribunal may be pleased to:

1. Direct the concerned authorities to provide fencing along both sides of the Right Canal with a minimum height of 20 feet, to effectively prevent the dumping of garbage and other waste materials into the canal. The cost of fencing may be met from the District Mineral Foundation (DMF) fund, as Talcher qualifies as a directly affected area.
2. Direct the authorities to undertake immediate and comprehensive cleaning of the Right Canal up to Bantol Gram Panchayat and ensure regular maintenance thereafter.
3. Direct the State Water Testing Laboratory or any other independent accredited laboratory to conduct a detailed water quality analysis of the Right Canal to determine the level of toxicity and contamination. Samples should be collected from multiple predetermined locations in the presence of the applicant or local representatives, if feasible, to ensure transparency and eliminate the possibility of data manipulation.
4. Impose a complete ban on the sale, distribution, and use of non-biodegradable plastic and polythene within the jurisdiction of Talcher Municipality and Talcher Block, as they constitute the major pollutants of the canal and surrounding ecosystem.

5. Constitute a joint inspection committee comprising municipal officials, pollution control authority representatives, and local civil society members to conduct regular market inspections and enforce the prohibition on plastic and polythene use.
6. Direct the Talcher Municipal Authority to ensure the strict implementation of the Solid Waste Management Rules with special focus on source segregation, collection, transportation, and scientific disposal of waste.
7. Direct the authorities to encourage and permit the use of certified biodegradable alternatives to conventional plastics, and promote their availability in local markets through proper vendor sensitization measures.
8. Direct the Talcher Municipality to undertake sustained public awareness campaigns against the use of plastic carry bags through microphone announcements, wall posters, and the display of information videos and audio-visual messages on LED screens operated by the municipality

VERIFICATION

I Deba Prasad Sahoo, S/o – Debendra Kumar Sahoo, age 34 years, resident of Remuan Ward No 12 Talcher, do hereby verify that the contents of all paras believed to be true on legal advice and that i have not suppressed any material fact.

Date: 26th December 2025
Talcher, Odisha

2.12.2025
Renubala Mishra
Notary Talcher
Govt. of Odisha
Regd No-ON-68-2009

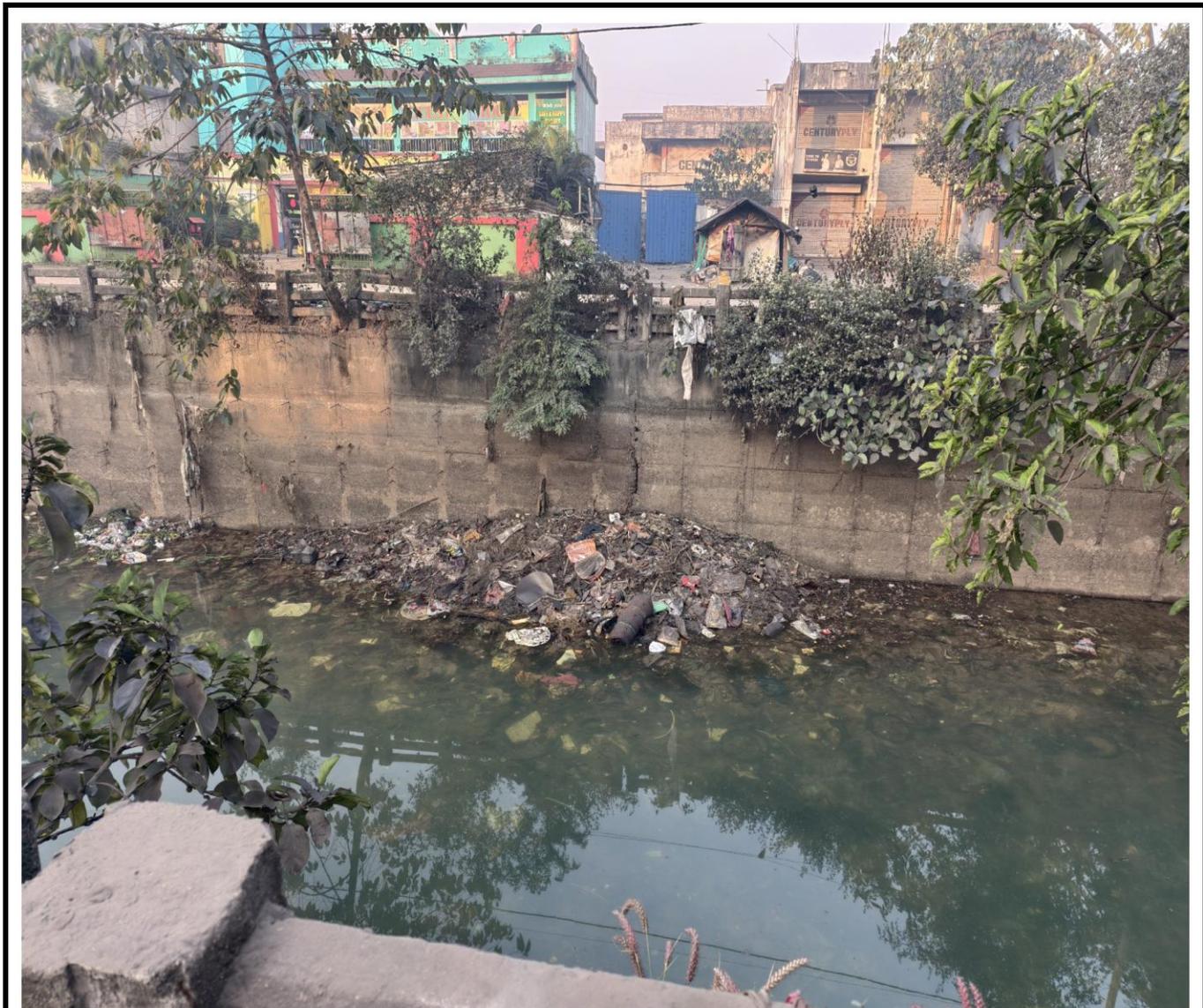
Deba Prasad Sahoo.

Signature of Applicant

DEBA
PRASAD
SAHOO

Digitally signed
by DEBA PRASAD
SAHOO
Date: 2025.12.26
14:23:20 +05'30'

ANNEXURE – 1



vivo X200 Pro | ZEISS

By Debaprasad

12/12/2025, 07:23 Talcher Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/12/2025, 07:24 Talcher Odisha

*True Copy
Attested
Deba Prasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/12/2025, 07:25 Talcher Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/12/2025, 07:25 Talcher Odisha

*True Copy
Attested
Deba Prasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/12/2025, 07:28 Talcher Odisha

*True Copy
Attested
Deba Prasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/12/2025, 07:31 Talcher Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:48 Talcher Odisha

*True Copy
Attested
Deba Prasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:14 Bantol Odisha

*True Copy
Attested
Deba Prasad Sahar*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:16 Bantol Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:16 Bantol Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:21 Bantol Odisha

*True Copy
Attested
Deba Prasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:24 Bantol Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad
12/21/2025, 08:30 Angul Odisha

True Copy
Attested
Debaprasad Sahoo



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:31 Angul Odisha

*True Copy
Attested
Deba Prasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:44 Talcher Odisha

*True Copy
Attested
Debaprasad Sahoo*



vivo X200 Pro | ZEISS

By Debaprasad

12/21/2025, 08:48 Talcher Odisha

*True Copy
Attested
Deba Prasad Sahoo*



Complaint Status Details



Ticket No.

CS2023218100



Registered At

Chief Secretary
On 11-May-2023



Under Process

Secretary to Government Water
Resources Department



Disposed

On 12-Sep-2023

Action Taken Details

The Grievance has been Resolved.

User Details

Name

Deba Prasad Sahoo

Email

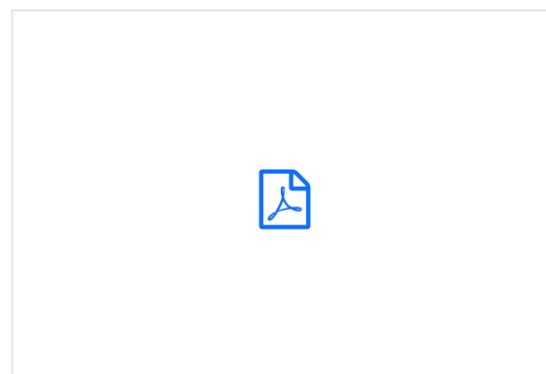
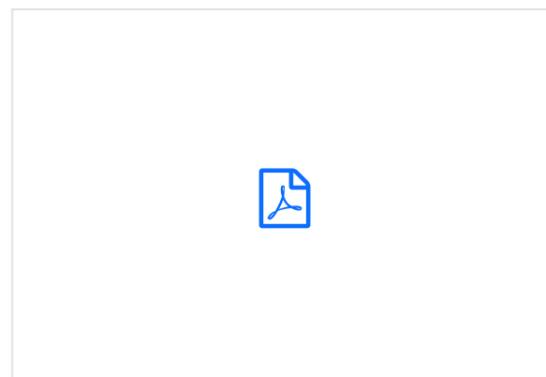
rtiactivist.dps@gmail.com

Mobile

9124404242

Address

REMUAN, WARD NO-12 HATATOTA
TALCHER



Complaint Details

Complaint Category : --

Date of Complaint : 11-May-2023 08:02 AM

Description :

My grievance is attached as a pdf file.

[Print in English](#)

[Print in Odia](#)

*True Copy
Attested
Deba Prasad Sahoo*



Redressal of Citizen grievances is our priority .
You can register your grievance at your convenience.

- [Check Status](#)
- [Admin Login](#)
- [User Manual](#)

- [FAQ](#)
- [Contact](#)
- [Sitemap](#)

Follow Us



Download Mobile App



11th May 2023**To****The Chief Secretary
Govt of Odisha**

Sir,

There is a canal has been constructed at "Samal Barrage" across the river Brahmani, 35KM downstream of the Dam, to provide irrigation to 2,18,392 ha. of land (CCA) through Left & Right Canal System, by utilizing regulated release of water from Rengali Power House out which the ayacut of Left Canal System is 1,14,300 Ha & 1,04,092,Ha. in Right Canal System. The Barrage & Canal systems are being executed as a separate Project, named as "Rengali Irrigation Project". The project will provide Irrigation in the district of Angul, Dhenkanal, Jajpur, Keonjhar & Cuttack. This Right Canal passes through Bypass Talcher. Hundreds of family resides near this area and throwing garbage into this canal. Not only garbage they also throw hazardous materials into this canal which is polluting canal water. In below pictures it is clearly visible how this canal is polluted. May be it is not cleaned regularly. Many people use this water for livelihood purpose as well for irrigation purpose. Hazardous polluted water can cause severe health issues for human and animals as well as it can pollute fertility of farming land.

So I humbly request you to take this matter on a serious note and order concerned authorities to regularly clean this canal and prohibit local people to throw garbage and other hazardous materials into it.

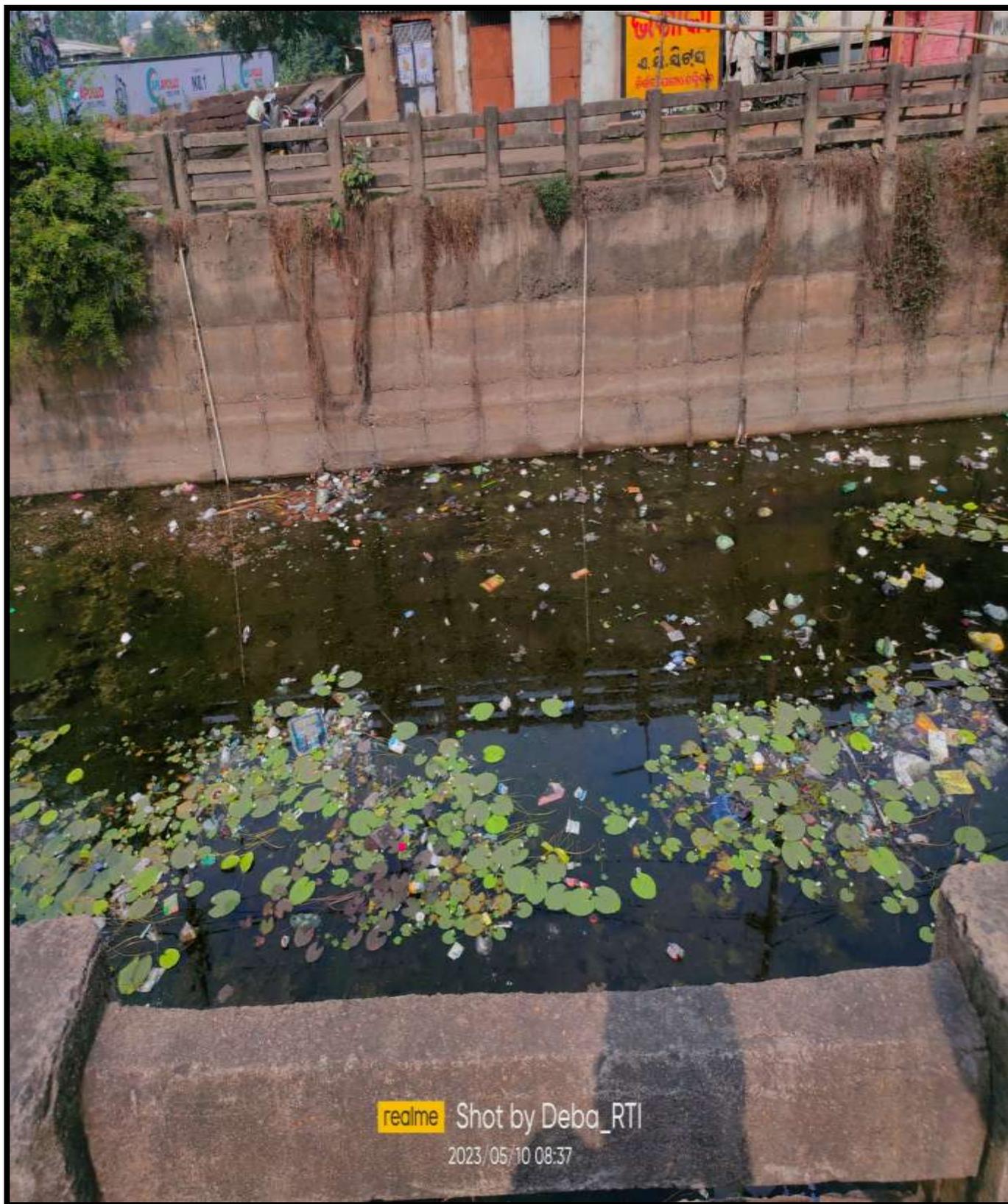
Thanks & Regards

Deba Prasad Sahoo
RTI Activist

*True Copy
Attested
Deba Prasad Sahoo*



*True Copy
Attested
Deba Prasad Sahoo*

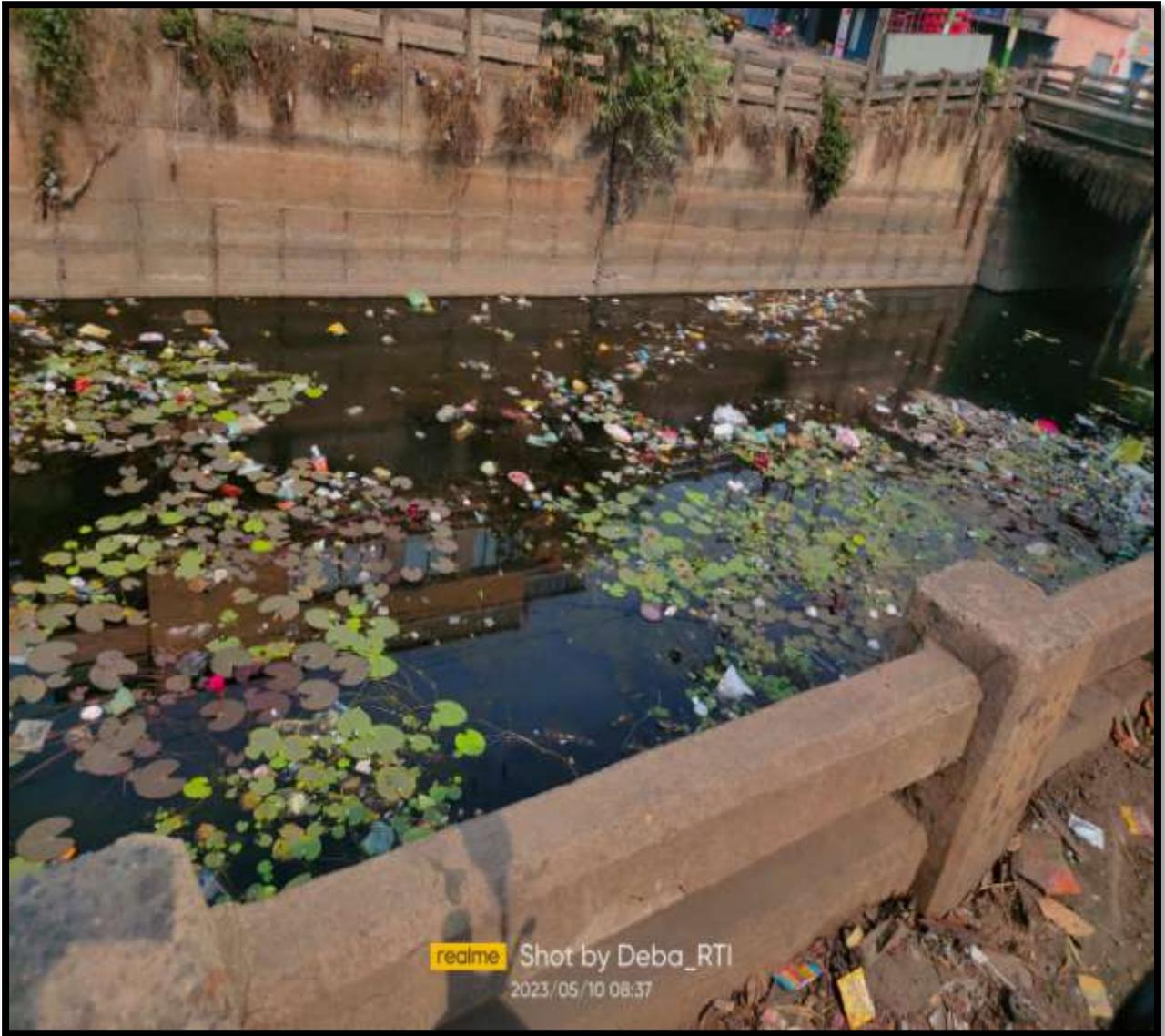


realme Shot by Deba_RTI
2023/05/10 08:37

*True Copy
Attested
Deba Prasad Sahoo*



*True Copy
Attested
Deba Prasad Sahoo*



*True Copy
Attested
Deba Prasad Sahoo*

ଅଧ୍ୟକ୍ଷ ଯନ୍ତ୍ରାଳୟ
ରେଙ୍ଗାଳି ବକ୍ସିଣ କେନାଲ ବିଭାଗ ନଂ - ୨,
ବେଙ୍ଗାଳାଳ, ପିନ୍ - ୭୫୯୦୦୧,
ଦୂରଭାଷ-୦୬୭୭୨୨୨୨୭୭୭୭
ଇ-ମେଲ୍-eerrcdivn2-eicwr.od@nic.in,
eerrc2dki@gmail.com

OFFICE OF THE SUPERINTENDING ENGINEER
RENGALI RIGHT CANAL DIVISION NO-II
DHENKANAL, PIN- 759001,
Phone- 06762-226652
e-mail - eerrcdivn2-eicwr.od@nic.in,
eerrc2dki@gmail.com

Letter No.- 1940/WE

Date- 26/07/23

To,

The Chief Engineer,
Rengali Right Irrigation Project,
Mahisapat, Dhenkanal

Sub.: Grievance petition of Sri Debaprasad Sahoo, Remuan, Talcher, vide grievance Registration no. Dept 2023218103 of DoWR.

Ref: Memo No. 1636 /WE dtd. 06.07.2023 of CE, RRIP, Dhenkanal.

Sir,

With reference to the subject cited above, it is to intimate that, I had made a field visit to the site on 7.7.2023 to inspect the canal bank from Talcher Bypass Chhak (Pabitrāmohan Chhak) to canal crossing of Hatatota to Talcher Bypass road. It is observed that garbage & other materials being thrown by local residents to the Right Bank also into the canal. It was reported by the Sub Divisional Officer, Talcher Canal Sub Division, Talcher that, the local people has been requested several times by the Sub Division staffs not to dump such garbage to the canal & its bank, as it obstructs the flow in canal and reduces its water carrying capacity & pollutes the canal water too. As reported by the Sub Divisional Officer, Talcher they had approached the people and requested them not to through the garbage on the canal bank and into the canal and also two nos display boards has been fixed to aware the local residents to stop this practice as it pollute the environment. But no significant result was shown.

So far as cleaning of the canal bank & Canal, our Department periodically cleans the suspended materials, garbage etc during water supply in canals & cleans the shrub jungle etc. There is no scope under this Department to clean the urban garbage dumped by the local residents. As this area is under Talcher Municipality, the Municipality authorities should aware them not to throw the garbage to the canal areas. As this area is coming under Talcher Municipality, they may be informed to make arrangements for removal of the garbage in order to make the environment clean and safe.

This is for favour of kind information and necessary action.

Yours faithfully,

Encls : 1. Inspection report of the Sub Divisional Officer,
Talcher Canal Sub Division, Talcher

[Signature]
SIC- Superintending Engineer
Rengali Right Canal Division No - I
Dhenkanal

[Signature]
26.7.23

Memo No. 1941

Dt. 26/07/23

Copy submitted to the Additional Chief Engineer, Rengali Right Irrigation Circle, Dhenkanal for favour of kind information and necessary action.

[Signature]
SIC- Superintending Engineer
Rengali Right Canal Division No - II
Dhenkanal

[Signature]
26.7.23

*Tone Copy
Attested
Debaprasad Sahoo*

Office of the Assistant Executive Engineer
Talcher Canal Sub-Division, Baghuaboli
Talcher.

38

Letter No-136

Date- 13/07/2023

To,
The Superintending engineer,
Rengali Right Canal Division No-II
Dhenkanal.

Sub:-Grievance petition of Sri Deba Prasad Sahoo received by secretary, water resources.

Ref:-Your letter No.1784/WE dated 11.07.2023

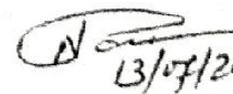
Sir,

With reference to your letter on the subject cited above, I have visited the place of right bank canal near bypass Talcher. The fact written in the grievance petition of Sri Deba Prasad Sahoo is very true that people are throwing garbages and other hazardous materials in to the canal which is polluting canal water. He is requesting to clean the canal regularly and prohibit local people to throw garbages and other hazardous materials in to the canal.

In this connection, I am to say that two numbers sign board have been fixed one near hatatotta bypass chhak and another at Pabitrāmohan chhak adjacent to canal to prohibit people that they should not throw garbages and other hazardous materials in to the canal. However Municipality and administrative department, Talcher should also interfere on the awareness of people. Regarding cleaning of canal, it is not the time as khariff irrigation has already been started and canal is at full supply level. After khariff season, we may submit estimate for cleaning debris from bed of canal to chief engineer for sanction.

This is for favour of your information and necessary action.

Yours faithfully


13/07/2023

Assistant Executive Engineer
Talcher Canal Sub-Division
Talcher.

*True Copy
Attested
Deba Prasad Sahoo*

Complainant Details			
Diary No.	7690/IN/2023	Complaint Document ID	3459340
Name	Deba Prasad Sahoo		
Address	Talcher		
District	ANGUL	State	ODISHA
Mobile No	9124404242	Email ID	rtiactivist.dps@gmail.com
PIN Code	759100		
Victim Details			
Name	General Public	Age / Gender	1/B
Address	Talcher		
District	ANGUL	State	ODISHA
Victim Caste	Unknown	Victim Religion	Unknown
Victim Disability	N		
Incident Details			
Category	POLLUTION AFFECTING SURROUNDINGS (904)	District	ANGUL
Place	Talcher		
State	ODISHA	Date	11/05/2023
Accused Name			
Complaint Details			
Complaint Date	11/05/2023		
Complaint Gist	My complaint is attached as a pdf file.		
Relief			
Authority Name			
Authority Address			
Victim Web Display	True	Complainant Web Display	True

True Copy
Attested
Deba Prasad Sahoo



DEBA PRASAD RTI ACTIVIST <rtiactivist.dps@gmail.com>

Transferred to State Human Rights Commission - 1584/18/16/2023

1 message

nhrc.india@nic.in <nhrc.india@nic.in>
To: ohrc@nic.in, rtiactivist.dps@gmail.com

Tue, Jun 20, 2023 at 1:54 PM

Case No.- 1584/18/16/2023

NATIONAL HUMAN RIGHTS COMMISSION
(LAW DIVISION)

* * *

MANAV ADHIKAR BHAWAN, BLOCK-C,
G.P.O. COMPLEX, INA, NEW DELHI- 110023
Fax No.: 011-24651332 Website: www.nhrc.nic.in

Date : 20/06/2023

To,

The Secretary
ODISHA State Human Rights Commission
Toshali Bhawan Complex(2nd floor), Satya
Nagar, P.O. Saheed Nagar, Bhubneswar-
7(Odisha)

Sir/Madam,

The complaint/intimation dated 11/05/2023 received from DEBA PRASAD SAHOO in respect of GENERAL PUBLIC, was placed before the Commission on 20/06/2023. Upon perusing the same, the Commission directed as follows:

The grievance raised in the complaint, listed above, relate to a matter, which is subject of the State. Let the complaint be transferred to the concerned State Human Rights Commission u/s 13(6) of the Protection of Human Rights Act, 1993, for disposal in accordance with the provisions of the Act.

2. Accordingly, I am attaching a scanned copy of the complaint/intimation, for its disposal at your end.

Your's faithfully
Sd/-
M.D. Pillai, SO
SECTION OFFICER
SB-6 Section
Ph. No. 011-24663299

*True Copy
Attested
Deba Prasad Sahoo*

CC To:
Case No. 1584/18/16/2023
DEBA PRASAD SAHOO
TALCHER
ANGUL, ODISHA
759100

1. This is a system generated email sent using email-id nhrc.india@nic.in. However, this email-id cannot be used to send any communication to the Commission.

2. For latest information about the Commission, visit our website at <https://nhrc.nic.in>.

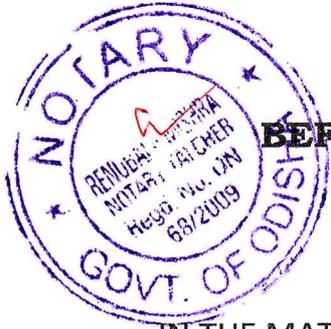
3. For lodging/ tracking of complaints and uploading of action taken reports by Public Authorities, HRCNet Portal at <https://hrcnet.nic.in> may be visited.
4. For general information, follow us at twitter handle (https://twitter.com/India_NHRC) and subscribe YouTube channel of the Commission at <https://www.youtube.com/NationalHumanRightsCommission> .

2 attachments

 **7690-IN-2023.pdf**
563K

 **DiaryDetails.pdf**
69K

*True Copy
Attested
Deba Prasad Sahoo*



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

Original Application: _____

IN THE MATTER OF:

Deba Prasad Sahoo Applicant

-Vs-

Department of Water Resources
Govt of Odisha and Ors.

..... Respondents

AFFIDAVIT

I, Deba Prasad Sahoo, S/o – Debendra Kumar Sahoo, Remuan, Ward No 12, Talcher, District – Angul, 759100, Odisha currently aged about 34 years hereby solemnly affirm and declare as under:

1. That, I am fully conversant the facts and circumstances of this matter, and thereby competent to swear this affidavit.
2. That, contents of the Original Application are true and correct, best to my knowledge and belief and nothing material has been concealed there from.
3. The Annexures attached with this original application are true copies of their respective originals.

N.R. No. 16 Date 2.1.2026

Deba Prasad Sahoo

DEPONENT

VERIFICATION

Verified at Talcher on this 2 day of December 2025 that the contents of above affidavit are true and correct to my knowledge and belief and no part of it is false or has been concealed there from.

Identified By:

R. Samant
Adv, Talcher

AFFIDAVIT

The above named deponent, having been identified by Sr. Advocate Talcher, solemnly affirmed before me this 2 day of Dec. 2025 on the court premises that the contents of the affidavit are true to the best of belief & knowledge

Deba Prasad Sahoo

DEPONENT

2-1-2026
Renubala Mishra
Notary Talcher
Govt. of Odisha
Regd No-ON-68-2009